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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA 1521/2004

New Delhi, this the 30th day of March, 2005

Hon'ble Mr. Shanker Raju, Member (J)

1. Anil Kumar Solanki
S/o Sh. Rambhool
R/o 114, Mohammadpur
R.K. Puram, New Delhi.
2. Anil Kumar Lakra
S/o Sh. Prem Singh
R/o H.No.122B, Poll No.98E
Vill. Mundka, New Delhi.

...Applicant.

(By Advocate Shri M.K. Bhardwaj)

Versus

Union of India & Ors. Through

1. The Secretary
Ministry of Labour
Shram Bhawan
New Delhi.
2. The Commissioner
Employees Fund Organisation,
Headquarters
Bhikaji Cama Place
New Delhi.

...Respondents.

(By Advocate Mrs. Meenu Mainee, proxy for Shri V.S.R. Krishna)

O R D E R (ORAL)

Mr. Shanker Raju, Member (J) :

OA is disposed of after hearing the counsel with the directions to the respondents that in case there is work with the respondents, applicants shall be considered in preference to the outsiders and freshers. In view of the above, OA stands disposed of.

S. Raju
(Shanker Raju)
Member (J)

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